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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL****LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 228-L.—1st March, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 13 of 2017**

**THE WEST BENGAL SCHOOLS (CONTROL OF EXPENDITURE)  
(AMENDMENT) BILL, 2017.**

**A  
BILL**

*to amend the West Bengal Schools (Control of Expenditure) Act, 2005.*

WHEREAS it is expedient to amend the West Bengal Schools (Control of Expenditure) Act, 2005, for the purpose and in the manner hereinafter appearing;

West Ben. Act  
XIV of 2005.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Schools (Control of Expenditure) (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Schools (Control of Expenditure)  
(Amendment) Bill, 2017.*

*(Clause 2.)*

Amendment of  
section 5 of West  
Ben. Act XIV of  
2005.

2. For section 5 of the West Bengal Schools (Control of Expenditure) Act, 2005, the following section shall be substituted:—

“Void Appointments. 5. (1) The Board shall not appoint teachers or non-teaching staff in a school in contravention of the provisions of this Act or the rules, orders, procedures or directions issued thereunder.

(2) Any appointment made by the Board in a school in contravention of sub-section (1), shall be void.”.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the West Bengal Schools (Control of Expenditure) Act, 2005 (West Ben. Act XIV of 2005), for the purpose of empowering the Board, namely, the West Bengal Board of Secondary Education, in place of the school authority as defined in clause (n) of section 2, in relation to a school under the said Act, with the powers—

(a) to appoint the Teachers and non-teaching staff on the basis of recommendation made by the West Bengal School Service Commission; and

(b) to effect transfer of teachers and non-teaching staff,

in order to rationalise Pupil-Teacher-Ratio in such schools for maintaining quality education with a view to enabling the State Government to take appropriate action as it may think fit and proper to ensure healthy educational environment in the State.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in the Bill.

KOLKATA,  
*The 1st March, 2017.*

PARTHA CHATTERJEE,  
*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*